

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 416/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES: Karan Singh Sansarwal
V/s.
Dunnaimaa Engineers and Drivers Enterprises Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

C.P. No. 416/I&BC/NCLT/MB/MAH/2017

1. This Petition is transferred from the Hon'ble High Court in compliance of the Insolvency Code. Requisite Form has not been furnished.
2. The matter appeared on 13.04.2017 when none appeared and the matter was listed to 25.07.2017. On 25.07.2017 none appeared and the matter was adjourned to 05.09.2017. On 05.09.2017 none appeared and the matter was adjourned to 27.09.2017 i.e. today. Again today none appeared.
3. Though number of opportunities were granted in the past the Petitioner has not appeared and therefore it appears that he is not serious to pursue the matter.
4. Since no requisite Form is filed within the stipulated period i.e. 15.07.2017 as per the Notification No. GSR-732(E) dated 30.06.2017 the Petition now stood Abated.
5. However, as per the 1st Proviso of the Notification Liberty is granted to the Petitioner to file Fresh Petition, if deemed fit.
6. The Petition is disposed of as Abated. To be consigned to the records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
27.09.2017

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Sd/-

M.K. Shrawat
Member (Judicial)